

**FACULTY OF LAW**

**RKDF University, Bhopal (M.P).**

# **MegaMindss 2018**

**It's Big For A Reason**

**Socio-Educational Fest**

## **Moot Rules**

**Registration Amt.:1,000/- (per team).**

### **DEFINITIONS:**

These rules are to be called, the Rules for *1<sup>ST</sup> District level Moot Court Competition, 2018*.  
Whereas, organizer shall mean *Faculty of law, RKDF University*.

### **ELIGIBILITY FOR PARTICIPATION:**

The Colleges/ Universities/ Institutes pursuing with BALLB/ LLB (Five Year or Three Year Degree Course) in the current academic year are eligible to participate in this competition.

Only bona-fide students studying in the above said degree course with the respective College/University/Institute are eligible to participate.

### **DRESS CODE:**

Ladies: White shirt & Black trousers/formal skirt/Salwar kurta, Black tie, Black coat and Black shoes.

Gentlemen: White shirt & Black trousers, Black tie, Black coat and Black shoes.

### **LANGUAGE:**

The language of this Competition shall be English.

### **TEAM COMPOSITION:**

The team shall comprise of three students (two speakers and one researcher). An observer may accompany the team but no certificate shall be provided to him/her.

In case of any contingency, the researcher may substitute the speaker only with the prior permission of the organizer.

### **REGISTRATION:**

- The last date for registration is 01<sup>st</sup> November, 2018.
- Participation for the competition is strictly by registration.
- The registration fee will be submitted at the time of filling the form.
- Participants have to bring their student id card, of which school/college/university they belong.

### **SUBMISSION OF MEMORIAL:**

- The participating team must submit four (4) hard copies of their memorial prepared from both the sides, i.e., “for” and “against” on or before 08<sup>th</sup> November, 2018 to Faculty of Law, RKDF University, Airport Road, Gandhi Nagar, Bhopal, Madhya Pradesh, 462033.
- The participating teams must submit soft copies of the memorials prepared from both the sides, i.e., “for” and “against” according to the proposition on or before 13<sup>th</sup> November, 2018 at [rkdfmootcourt@gmail.com](mailto:rkdfmootcourt@gmail.com).
- Each team will be given a code on submission of memorial.
- Copies and Documents submitted shall be the property of the organization.

### **RULES FOR PARTICIPATION:**

#### **FORMAT FOR MEMORIALS**

- The participating teams are required to prepare Memorials from both the sides, total 8 copies of the memorials will be required to be submitted.
- Citations mentioned in the memorial shall strictly follow the Bluebook rules.
- Memorials and the oral submissions must be prepared and presented in English only.
- The body of the memorial shall not be more than 30 to 40 (A4 Size) pages, which consists of the format stated below.
- The body of the memorial must be double spaced and in font size 12 (Times New Roman)
- The cover page of the memorial prepared “for” shall be in Red.
- The cover page of memorial prepared “against” shall be in Blue.
- Name of the college and participants should not be written on the memorial.

- Speakers shall not be allowed to pass annexure to the judges; instead the teams may make a set of compendium of annexure that shall be given to the judges before the commencement of proceedings.

#### **MEMORIAL REQUIREMENTS:**

- Cover page
- Table of contents
- Index of authorities
- Statement of Jurisdiction
- Statement of issues/charge/law points
- Statement of facts
- Summary of pleadings
- Body of pleadings
- Prayer
- Exhibits/ Appendices (Optional)
- Verification

Scoring Pattern: The assessment of the teams during the Moot Court Competition shall be out of maximum of 100 Marks set out as follows:

Sr No.	Criteria	Marks
1	Memorial	20
2	Application of facts	10
3	Understanding of Law & Procedure	15
4	Logic & reasoning in application of principles, use of authorities & precedents	20
5	Response to questions & articulation	20
6	Advocacy skills & court manners	15

#### **1REGISTRATION AND RESEARCHER'S TEST:**

- All the interested researchers are required to register themselves on 15/11/2018 for the researcher's competition. Draw of lots and exchange of memorials for the preliminary round will be done on that very day.
- The Researcher's test

- will be conducted after the registration of the team. Every researcher of the team shall have to go through a researcher's test.

## **ROUNDS:**

- There will be three (3) rounds in total i.e., Preliminary round of arguments, semi-final round and final round.
- In case the entries don't meet the maximum limit of participants, the Semi Final round may get cancelled.

### **1. PRELIMINARY ROUND:**

- Each team shall have two pre appointed speakers for each round.
- The same speakers shall represent the team in all the rounds.
- The team that will argue first will be decided through a draw of lots.
- Each team will get a total of 30 minutes to present their case and each speaker should speak for a minimum of 10 minutes.
- The maximum time provided would include the time that each team may want to reserve for their rebuttal/sur-rebuttal at the commencement of each session the team shall notify the court officer as to the division of time between the two speakers (including rebuttal/sur-rebuttal).
- Memorials will be exchanged for this round.
- The assessment will be based on the scoring pattern provided herein.
- This will be an elimination round. The decision of the sitting judges will be final.

### **2. SEMI FINAL ROUND:**

- The top four teams will qualify for the semi-final round.
- The team to argue first shall be decided through a draw of lots.
- Each team will get a total of 40 minutes to present their case.
- Each speaker should speak for a minimum of 15 minutes.
- The maximum time provided would include the time that each team may want to reserve for their rebuttal/sur-rebuttal at the commencement of each session the team shall notify the court officer as to the division of time between the two speakers (including rebuttal/sur-rebuttal)
- Memorials will be exchanged for this round.
- The decision of the judges as to the marks allotted to any team shall be final.
- The two winning teams from semi-final round will make it to the final.

### **3. FINAL ROUND:**

- The team that will argue first shall be decided through a draw of lots.
- The time limit for this round shall be 40 minutes for each team. No team shall be permitted to reserve more than 30 minutes (15 minutes per speaker) for oral submissions.
- The team shall be allotted 10 minutes for rebuttal.
- The maximum time period provided would include the time that each team may want to reserve for their rebuttal/sur-rebuttal at the commencement of each session the team shall notify the court officer as to the division of time between the two speakers (including rebuttal/sur-rebuttal)
- The memorials for this round will be exchanged as soon as the result of the semi-finals is declared.
- In case of any tie, the decision of the judges shall be final.

### **GENERAL RULES:**

1. Participants must carry 2 passport size photographs along with them.
2. The court will follow its own rules of procedure within the framework of accepted norms of judicial practice. On questions of doubt or dispute in the matter of procedure of facts, the decision of the court shall be Final.
3. Every team must maintain complete dignity and decorum in the Courtroom. Inappropriate behaviour in the Courtroom or blatant disregard for the procedures will result in instant disqualification or defaulting team will be incurred the penalty of 5 points, as per the decision of the presenting judges.
4. Scouting in any manner is strictly prohibited.
5. No team member or person directly associated with any team is permitted to attend any round in which the said team is not participating during preliminary rounds.
6. Prior information for the hostel facility is solicited.

### **AWARDS:**

Following awards shall be distributed during the award ceremony:

1. The winner of the final round will be declared the “WINNER”.
2. The runner-up of the final round will be declared as the “ First Runner Up”
3. The “Best Speaker” award shall be given according to the points scored by Speaker in all the rounds.

4. The “Best Memorial” award shall be declared on the evaluation of the memorials submitted by participating teams.
5. In addition to the above awards, certificates shall be issued to all the participants.

**Details of Cash Prize:-**

1. Winning Team- **Cash prize worth Rs. 5,000/-, Trophy & Certificates.**
2. Runner up: Trophy and Certificates.
3. Best Speaker: Memento and Certificate.
4. Best Memorial: Memento and Certificate.

**GENERAL INFORMATION:**

**Date and Venue:**

Moot Court Competition shall be held on *16<sup>th</sup> and 17<sup>th</sup> of November 2018 at Faculty of Law, RKDF University.*

**RKDF UNIVERSITY,**

**FACULTY OF LAW**

**Airport Road, Gandhi Nagar,**

**Bhopal, Madhya Pradesh,**

**462033.**

E-mail id: [rkdfmootcourt@gmail.com](mailto:rkdfmootcourt@gmail.com)

**CONTACT DETAILS**

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MegaMindss2018

# **MegaMindss 2018**

## **It's Big For A Reason**

## **Socio-Educational Fest**

- 1) Land of Law College is the preeminent law school in Olain University. Land of Law College provides official recognition to certain groups of students. This mechanism is known as 'Land of Law College Registered Student Organization' (LLCRSO) program. This status confers several benefits upon the group like using official communication channels, financial assistance, college facilities for meetings and office space, and most importantly Land of Law College's name and logo. This recognition in turn is granted when these student organizations abide by certain conditions. They have to comply with Land of Law College's Policy of Non-discrimination, which prohibits discrimination on grounds of religion, race, caste, sex/sexual orientation, place of birth, age, disability, descent and residence. The Land of Law College has followed the practice for quite some time now and takes great pride in the fact that the officially recognized student groups allow any student to become a member irrespective of their status or belief.
- 2) Baba Rajdev is a renowned yogi of India and he enjoys a great following throughout the country. Baba Rajdev's teachings primarily urge Hindus to practice radical Hinduism and targets the youth of India as a major support group. Baba Rajdev enjoys a cult status amongst young Hindu students who have created Faith of Baba Rajdev Society (FBRS) in several educational institutions. Baba Rajdev is of the opinion that homosexuality is a curable



disease. He firmly believes that homosexuals or those who tolerate homosexuality have no right to practice radical Hinduism. Baba Rajdev also went to the extent of saying that the Olain High Court's judgment in Elevate Foundation was a challenge to radical Hinduism. The Olain High Court sentenced him for 10 days simple imprisonment for criminal contempt of court in December 2015. In spite of all this Baba Rajdev and FBRS continued their zealous advocacy of radical Hinduism.

- 3) In May 2016, FBRS submitted its application for the coveted LLCRSO status in Land of Law College. The annexure in its application clearly stated that homosexuals and non-Hindus were not eligible to seek membership. A footnote to the annexure specified that anyone who wishes to become a member has to sign a document titled 'Condemn Homosexuality'. The Land of Law College rejected FBRS's application in June 2016 stating that it does not comply with Land of Law College's Policy of Non-discrimination. Land of Law College made it clear to FBRS that adherence to the Non-discrimination Policy is a *sine qua non* for getting the benefits of LLCRSO program but it will not suppress its activities if it was going to operate outside it.
- 4) FBRS was incensed by the refusal of LLCRSO status. Baba Rajdev consulted some of his disciples who were leading experts of Constitutional Law. In August 2016, FBRS filed a writ petition in the Supreme Court of India contending that the refusal of LLCRSO status violated its fundamental right to freedom of speech and expression, freedom of association, and right to freedom of religion. Baba Rajdev in a televised address stated that the State should not be permitted to offer benefits to students on the condition that they surrender a portion of their right to freedom of speech/association/religion.
- 5) The Land of Law College consulted the Advocate General of the State. The Advocate General was of the opinion that Land of Law College had to place conditions on the conferral of LLCRSO status in terms of the Prohibition of Discrimination in Universities Act. The conditions imposed by it were reasonable and were not meant to harm any student group seeking LLCRSO

status. The mere fact that it operated to the disadvantage of FBRs will not make it unconstitutional as it had no fundamental or constitutional right to State support of its selectivity.

- 6) The Chief Justice of India has constituted a Five-Judge Bench in light of Article 145(3) of the Constitution. The Chief Justice of India has given liberty to both the parties to frame issues of their choice.

**Note:**

***Laws governing the land of India shall be applicable at time of research and memorial making.***

***It has to be assumed that these facts are the pioneer of it's kind and no judgement is yet delivered by the apex court till the current date.***

***None of the lately passed judgements shall be complied or referred at the time of drafting the case.***

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